Fifth Lok Sabha XIV Session ((21/07/1975 to 07/08/1975)

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, July 21, 1975 Asadha 30, 1897 (Saka)

No. 502

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of (1) Shri D. P. Dhar, who was former Minister of Planning; (2) Shri B. N. Mandal, who was a Member of the Third Lok Sabha; and (3) Shri Ramachandra J. Amin, who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Ordinances (Hindi and English versions) issued by the President under provision of article 123(2)(a) of the Constitution:—
- (i) The Maintenance of Internal Security (Amendment) Ordinance, 1975 (No. 4 of 1975) promulgated by the President on the 29th June. 1975.
- (ii) The Defence of India (Amendment) Ordinance, 1975 (No. 5 of 1975) promulgated by the President on the 30th June, 1975.
- (iii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1975 (No. 6 of 1975) promulgated by the President on the 1st July, 1975.
- (iv) The Maintenance of Internal Security (Second Amendment) Ordinance, 1975 (No. 7 of 1975) promulgated by the President on the 15th July, 1975.
 - (2) A copy of the Richardson and Cruddas Limited (Acquisition and Transfer of Undertaking) Rules, 1947 (Hindi and English versions) published in Notification No. S.O. 147(E) in Gazette of India dated the 20th March, 1975 together with

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- corrigendum thereto published in Notification No. S.O. 186 (E) in Gazette of India dated the 25th April, 1975 and S.O. 296(E) published in Gazette of India dated the 1st July, 1975, under sub-section (3) of section 31 of the Richardson and Cruddas Limited (Acquisition and Transfer of Undertaking) Act, 1972.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1973-74.
- cutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year ended 31st March, 1974.
- (ii) Annual Report of the Richardson and Cruddas (1972)
 Limited, Bombay, for the year ended 31st March, 1974 along
 with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act

 1956:—
- (i) Review by the Government on the working of the Hindustan Cables Limited, for the year ended 31st March, 1974.
- (ii) Annual Report of the Hindustan Cables Limited for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (5) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1973-74.
 - (6) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report (1974) of the Commission of Inquiry into the Sadar Bazar disturbances.
 - (ii) Memorandum of Action taken on the Report.
 - (7) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. G.S.R. 594 in Gazette of India dated the 17th May, 1975, under clause (5) of article 320 of the Constitution together with an explanatory Memorandum.

- (8) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—
 - (i) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) (Amendment) Scheme, 1975, published in Notification No. G.S.R. 253(E) in Gazette of India dated the 12th May, 1975.
 - (ii) The Additional Emoluments Compulsory Deposit (Local Authority Employees) (Amendment) Scheme, 1975, published in Notification No. G.S.R. 254(E) in Gazette of India dated the 12th May, 1975.
- (9) A copy of Notification No. F4(2)-W&M|75 (Hindi and English versions) published in Gazette of India dated the 17th July, 1975 regarding Market Loans floated by the Central Government.
- (10) A copy of the Income-tax (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 295(E) in Gazette of India dated the 1st July, 1975, under section 296 of the Income-tax Act, 1961.
- (11) A copy of the Central Excise (Eighth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 328(E) in Gazette of India dated the 11th June, 1975, under section 38 of the Central Excises and Salt Act, 1944.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 571 published in Gazette of India dated the 10th May, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 306(E) published in Gazette of India dated the 29th May, 1975 together with an explanatory memorandum.
 - (iii) G.S.R. 311(E) published in Gazette of India dated the 31st May. 1975 together with an explanatory memorandum.
 - (iv) G.S.R. 317(E) published in Gazette of India dated the 3rd June, 1975 together with an explanatory memorandum.
 - (v) G.S.R. 699 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
 - (vi) G.S.R. 700 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
 - (vii) G.S.R. 702 and 703 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
 - (viii) G.S.R. 362-A(E) published in Gazette of India dated the 28th June, 1975 together with an explanatory memorandum.

- (ix) G.S.R. 369(E) published in Gazette of India dated the 30th June, 1975 together with an explanatory memorandum.
- (13) Statements (i) correcting the reply given on the 25th April, 1975 to Unstarred Question No. 7635 by Shri Jyotirmoy Bosu regarding smugglers evading arrests and (ii) giving reasons, for delay in correcting the reply.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 279(E) published in Gazette of India dated the 15th May, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 283(E) published in Gazette of India dated the 19th May, 1975 together with an explanatory memorandum.
 - (iii) G.S.R. 298(E) published in Gazette of India dated the 27th May, 1975 together with an explanatory memorandum.
 - (iv) G.S.R. 299(E) to G.S.R. 302(E) published in Gazette of India dated the 27th May, 1975 together with an explanatory memorandum.
 - (v) G.S.R. 303(E) published in Gazette of India dated the 27th May, 1975 together with an explanatory memorandum.
 - (vi) G.S.R. 318(E) and 319(E) published in Gazette of India dated the 3rd June, 1975 together with an explanatory memorandum.
 - (vii) G.S.R. 322(E) published in Gazette of India dated the 5th June, 1975 together with an explanatory memorandum.
 - (viii) G.S.R. 706 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
 - (ix) G.S.R. 707 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
 - (x) G.S.R. 326(E) published in Gazette of India dated the 9th June, 1975 together with an explanatory memorandum.
 - (xi) G.S.R. 732 published in Gazette of India dated 14th June, 1975 together with an explanatory memorandum.
 - (xii) G.S.R. 766 and 767 published in Gazette of India dated the 21st June, 1975 together with an explanatory memorandum.
- (xiii) G.S.R. 285(E) published in Gazette of India dated the 30th June, 1975 together with an explanatory memorandum.
- (xiv) G.S.R. 373(E) published in Gazette of India dated the 1st July, 1975 together with an explanatory memorandum.
- (xv) G.S.R. 397(E) published in Gazette of India dated the 3rd July, 1975 together with an explanatory memorandum.

- (15) A copy of the Central Warehousing Corporation (Amendment) Rules 1975 (Hindi and English versions) published in Notification No. G.S.R. 683 in Gazette of India dated the 31st May, 1975, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Madras Port Trust for the year 1973-74 and the Audit Report thereon.
 - (ii) Annual Accounts of the Mormugao Port Trust for the year 1973-74 and the Audit Report thereon,
- (17) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 639 in Gazette of India dated the 25th May, 1975, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (18) Statement correcting the reply given on the 17th December, 1974 to Unstarred Question No. 4921 by Dr. H. P. Sharma and Shri C. K. Chandrappan regarding Multinational firms in India and their interest and giving reasons for delay in correcting the reply.
- (19) Statement correcting the reply given on the 25th February, 1975 to Unstarred Question No. 1057 by Dr. H. P. Sharma regarding foreign companies in India and giving reasons for delay in correcting the reply.
- (20) A copy of the Homoeopathy Central Council (Election) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 611 in Gazette of India dated the 17th May, 1975, under sub-section (2) of section 32 of the Homoeopathy Central Council Act, 1973.
- (21) A copy of the Proclamation (Hindi and English versions) dated the 18th June, 1975 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 9th February, 1974 in relation to the State of Gujarat, published in Notification No. G.S.R. 336(E) in Gazette of India dated the 18th June 1975, under article 356(3) of the Constitution.
- (22) A copy of the Order (Hindi and English versions) dissolving the Nagaland Legislative Assembly issued by the President on the 20th May, 1975 under article 174(2)(b) of the Constitution read with Presidential Proclamation dated the 22nd March, 1975 issued under article 356 of the Constitution in relation to the State of Nagaland, published in Notification No. G.S.R. 286(E) in Gazette of India dated the 20th May, 1975.

- (23) A copy of the Arms (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 653 in Gazette of India dated the 31st May, 1975, under subsection (3) of section 44 of the Arms Act, 1959.
- (24) A copy of Notification No. S.O. 219(E) (Hindi and English versions) published in Gazette of India dated the 16th May, 1975 extending the Defence of India Rules, 1971 to the State of Sikkim.
- (25) A copy of the Proclamation of Emergency made by the President on the 25th June, 1975 under clause (1) of article 352 of the Constitution, published in Notification No. G.S.R. 353(E) (Hindi and English versions) in Gazette of India dated the 26th June, 1975, under sub-clause (b) of clause (2) of article 352.
 - (26) A copy of the Order issued by the President under sub-clause (b) of clause (4) of article 352 of the Constitution applying the Proclamation of Emergency made on the 25th June, 1975 to the State of Jammu and Kashmir, published in Notification No. G.S.R. 366(E) in Gazette of India dated the 29th June, 1975 (English version) and in Gazette of India dated the 19th July, 1975 (Hindi version).
 - (27) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Defence and Internal Security of India Act, 1971:—
 - (i) The Defence of India (Amendment) Rules, 1975, published in Notification No. G.S.R. 394(E) in Gazette of India dated the 1st July, 1975 (English version) and in Gazette of India dated the 19th July, 1975 (Hindi version).
 - (ii) The Defence and Internal Security of India (Amendment) Rules 1975, published in Notification No. G.S.R. 398(E) in Gazette of India dated the 6th July, 1975 (English version) and in Gazette of India dated the 19th July, 1975 (Hindi version).
 - (28) A copy each of the following Notifications (Hindi and English versions) under clause (3) of article 359 of the Constitution:—
 - (i) G.S.R. 338(E) published in Gazette of India dated the 20th June, 1975 extending the life of the Presidential Order published in Notification No. G.S.R. 694(E) in Gazette of India dated the 23rd December, 1974.
 - (ii) G.S.R. 361(E) published in Gazette of India dated the 27th June, 1975 containing the Order of the President suspending certain fundamental rights for the period during which the Proclamations of Emergency made under clause (1) of article 352 of the Constitution on the 3rd December, 1971 and on the 25th June, 1975 are both in force.

- (iii) G.S.R. 367(E) published in Gazette of India dated the 29th June, 1975 applying the Order published in Notification No. G.S.R. 361(E) dated the 27th June, 1975 to the State of Jammu & Kashmir.
- (29) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (30) A copy of the Fertiliser (Control) Second Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 3rd July, 1975, under sub-section (6) of section 3 of the Essential Commodities Act 1955.
- (31) A copy of the Notification No. S.R.O. 396 (E) (Hindi and English versions) published in Gazette of India dated the 3rd July, 1975 under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (32) A copy of the Produce Cess (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 308(E) in Gazette of India dated the 30th May, 1975, under section 22 of the Produce Cess Act, 1966.
- (33) The following statements showing the action taken by the Government on various assurances, promises and undertaking given by the Ministers during the various sessions of Lok Sabha.

Fourth Lok Sabha

(i) Statement No. XXXIV—Twelfth Session, 1970.

Fifth Lok Sabha

- (ii) Statement No. XXIX—Fourth Session, 1972.
- (iii) Statement No. XX—Fifth Session, 1972.
- (iv) Statement No. XXII—Seventh Session, 1973.
- (v) Statement No. XVI—Eighth Session, 1973.
- (vi) Statement No. XIV—Ninth Session, 1973.
- (vii) Statement No. XV-Tenth Session, 1974.
- (viii) Statement No. VIII—Eleventh Session, 1974.
 - (ix) Statement No. VII—Twelfth Session, 1974.
 - (x) Statement No. III—Thirteenth Session, 1975.
- (xi) Statement No. IV-Thirteenth Session, 1975.
- (xii) Statement No. V-Thirteenth Session, 1975.
- (xiii) Statement No. VI-Thirteenth Session, 1975.

- (34) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1973-74, under section 26 of the Delhi Development Act, 1957.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1973-74.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) A copy of the Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (37) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 824 in Gazette of India dated the 5th July, 1975, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (38) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1971-72.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1973-74 along with the Audited Accounts.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1973-74.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1972-73 along with the Audit Report thereon.

- (ii) (a) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1973-74 along with the Audit Report thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- *(42) A copy of the publication entitled "Why Emergency".

3. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri H. K. L. Bhagat
- (3) Maulana Ishaque Sambhali
- (4) Shri Vasant Sathe
- (5) Shri C. M. Stephen
- (6) Shri G. Viswanathan

4. Motion Regarding Business of the House-Adopted

Shri K. Raghu Ramaiah moved the following motion:-

"This House resolves that the current session of Lok Sabha being in the nature of an emergent session to transact certain urgent and important Government business, only Government business be transacted during the session and no other business whatsoever including Questions, Calling Attention and any other business to be initiated by a private Member be brought before or transacted in the House during the session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in Lok Sabha do hereby stand suspended to that extent."

The following Members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri Erasmo de Sequeira
- (3) Shri Mohan Dharia
- (4) Shri P. G. Mavalankar
- (5) Shri S. A. Shamim
- (6) Shri Shibban Lal Saksena
- (7) Shri Khemchandbhai Chavda
- (8) Shri S. M. Banerjee
- (9) Shri Somnath Chatteriee

Shri K. Raghu Ramaiah replied to the debate.

On the motion the House divided, Ayes 301; Noes 76.

The motion was adopted.

^{*}Laid at 2.35 P.M.

5. Statutory Resolution-Under Consideration

Shri Jagjivan Ram moved the following Resolution:—

"This House approves the Proclamation of Emergency made by the President on the 25th June, 1975, under clause (1) of Article 352 of the Constitution as also the Order of the President dated 29th June, 1975 made in exercise of powers conferred by sub-clause (b) of clause (4) of Article 352 of the Constitution, as applied to the State of Jammu and Kashmir, applying the said Proclamation to the State of Jammu and Kashmir."

The following Members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri C. M. Stephen
- (3) Shri Indrajit Gupta
- (4) Shri B. R. Bhagat
- (5) Shri Jagannathrao Joshi
- (6) Shri Bhagwat Jha Azad
- (7) Shri Era Sezhiyan
- (8) Shri Dinesh Chandra Goswami
- (9) Shri Prasannbhai Mehta
- (10) Shri Vasant Sathe

The discussion was not concluded.

6. Intimation Regarding Arrest of Member

The Chiarman informed the House that the Speaker had received the following communication dated the 20th July, 1975, from the Sub-Inspector, Madhya Pradesh Police, District Panna:—

"As per District Magistrate, Panna (Madhya Pradesh) order No .1|CST|653|75, dated 18th July, 1975, Shri Narendra Singh, Member of Parliament, arrested under MISA on 20th July, 1975."

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd July, 1975).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, July 22, 1975/Asadha 31, 1897 (Saka)

No. 503

11.00 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Hindi version of the Report (1974) of the Sugar Industry Enquiry Commission—Volumes I and II—, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
 - (i) The Conduct of Elections (Amendment) Rules, 1975, published in Notification No. S.O. 203(E) in Gazette of India dated the 14th May, 1975.
 - (ii) The Conduct of Elections (Second Amendment) Rules, 1975, published in Notification No. S.O. 229(E) in Gazette of India dated the 26th May, 1975.
- (3) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
 - (i) Order No. 40 of the Delimitation Commission in respect of the Union Territory of Delhi, published in Notification No. S.O. 187(E) in Gazette of India dated the 28th April, 1975.
 - (ii) Order No. 41 of the Delimitation Commission in respect of the State of Punjab, published in Notification No. S.O. 226(E) in Gazette of India dated the 24th May, 1975.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1975, published in Notification No. G.S.R. 277(E) in Gazette of India dated the 13th May, 1975.

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- (ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1975, published in Notification No. G.S.R. 278(E) in Gazette of India dated the 13th May, 1975.
- (iii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1975, published in Notification No. G.S.R. 281(E) in Gazette of India dated the 16th May, 1975.
- (iv) The All India Services (Joint Cadre) Second Amendment Rules, 1975, published in Notification No. G.S.R. 650 in Gazette of India dated the 31st May, 1975.
- (v) G.S.R. 692 published in Gazette of India dated the 7th June, 1975 containing corrigendum to Notification No. G.S.R. 470(E) dated the 15th November, 1974.
- (vi) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1975, published in Notification No. G.S.R. 724 in Gazette of India dated the 14th June, 1975.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act; 1972:—
 - (i) S.O. 282(E) published in Gazette of India dated the 17th May, 1975.
 - (ii) S.O. 287(E) published in Gazette of India dated the 20th-y May, 1975.
 - (iii) S.O. 288(E) published in Gazette of India dated the 20th May, 1975.
- (6) A copy of the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 266(E) in Gazette of India dated the 20th June, 1975, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (7) A copy of the Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1975, (Hindi and English versions) published in Notification No. S.O. 267(E) in Gazette of India dated the 20th June, 1975, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (8) A copy of the Finance Accounts (Hindi version) of the Union Government for the year 1971-72.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 255(E) to G.S.R. 263(E) published in Gazette of India dated the 12th May, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 329(E) and 330(E) published in Gazette of India dated the 11th June, 1975 together with the explanatory memorandum.

- (iii) G.S.R. 335A(E) published in Gazette of India dated the 17th June 1975 together with an explanatory memorandum.
- (iv) G.S.R. 768 published in Gazette of India dated the 21st June, 1975 together with an explanatory memorandum.
- (v) G.S.R. 364(E) published in Gazette of India dated the 28th June, 1975 together with an explanatory memorandum.
- (vi) G.S.R. 368(E) published in Gazette of India dated the 30th June. 1975 together with an explanatory memorandum.
- (vii) G.S.R. 810 published in Gazette of India dated the 5th July, 1975 together with an explanatory memorandum.
- (10) A copy of each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 264(E) and 265(E) published in Gazette of India dated the 12th May, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 266(E) to G.S.R. 276(E) published in Gazette of India dated the 12th May, 1975 together with an explanatory memorandum.
 - (iii) G.S.R. 284(E) published in Gazette of India dated the 19th May, 1975 together with an explanatory memorandum.
 - (iv) G.S.R. 294(E) published in Gazette of India dated the 23rd May, 1975 together with an explanatory memorandum.
 - (v) G.S.R. 666 published in Gazette of India dated the 31st May, 1975 together with an explanatory memorandum.
 - (vi) G.S.R. 667 published in Gazette of India dated the 31st May, 1975 together with an explanatory memorandum.
 - (viii) G.S.R. 704 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
 - (11) A copy of the Railways Red Tariff (Fourth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 800 in Gazette of India dated the 28th June, 1975, issued under section 47 of the Indian Railways, Act, 1890.
 - (12) A copy of the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 402(E) in Gazette of India dated the 10th July, 1975 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (13) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the *publication entitled 'Why Emergency'.

^{*}The publication was laid on the Table on 21-7-1975.

- (14) A copy of the Rampur Raza Library Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 357(E) in Gazette of India dated the 26th June, 1975 under sub-section (3) of section 27 of the Rampur Raza Library Act, 1975.
- (15) A statement (i) correcting reply given on the 27th February, 1975 to Unstarred Question No. 1450 by Sarvashri P. A. Saminathan and H. K. L. Bhagat, regarding suspension of steel supplies and (ii) giving reasons for delay in correcting the reply.

2. Parliamentary Committees-Summary of Work-Laid on the Table

Secretary-General laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1974 to 31st May, 1975.

3. Assent to Bills

- (i) Secretary-General laid on the Table the following six Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Appropriation (No. 2) Bill, 1975.
 - (2) The All-India Services (Amendment) Bill, 1975.
 - (3) The Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975.
 - (4) The Finance Bill, 1975.
 - (5) The Tobacco Cess Bill, 1975.
 - (6) The Nagaland Appropriation (No. 2) Bill, 1975.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Constitution (Thirty-Seventh Amendment) Bill, 1975.
 - (2) The All-India Services Regulations (Indemnity) Bill, 1975.
 - (3) The Tokyo Convention Bill, 1975.
 - (4) The Rampur Raza Library Bill, 1975.
 - (5) The Constitution (Thirty-sixth Amendment) Bill, 1975.
 - (6) The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.
 - (7) The Government of Union Territories (Amendment) Bill, 1975.

4. Statement by Minister

Shri Anant Prasad Sharma laid on the Table a statement (i) correcting the answer given on the 9th April, 1975 to a supplementary on Starred Question No. 571 by Shri P. Ranganath Shenoy regarding share of Government, L.I.C. and U.T.I. in Joint Industrial Units, and (ii) giving reason for delay in correcting the reply.

5. Allocation of time to Government Business

The Speaker informed the House that at its sitting held to-day the Business Advisory Committee had recommended that seven hours might be allotted for further discussion on the Statutory Resolution regarding Proclamation of Emergency and that the Minister might reply to the discussion on the 23rd July, 1975.

The House agreed with the above recommendations.

6. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifth-sixth Report of the Business Advisory Committee.

7. Motion for Election to Committee

Shri Vishwanath Pratap Singh moved the following motion:-

"That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act."

The motion was adopted.

8. Motion regarding Joint Committee

Shri M. C. Daga moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Niren Ghosh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

9. Supplementary Demands for Grants (General)-1975-76

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1975-76.

10. Government Bill-Introduced

The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1975.

11. Statement Regarding Ordinance

Shri C. Subramaniam laid on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12. Government Bills-Introduced

(i) The Constitution (Thirty-ninth Amendment) Bill, 1975.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed.

On the motion the House divided, Ayes 244; Noes 63.

The motion was adopted and the Bill was introduced.

(ii) The Finance (Amendment) Bill, 1975.

13. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Jagjivan Ram on the 21st July, 1975, continued:—

"This House approves the Proclamation of Emergency made by the President on the 25th June, 1975, under clause (1) of Article 352 of the Constitution as also the Order of the President dated 29th June, 1975 made in exercise of powers conferred by sub-clause (b) of clause (4) of Article 352 of the Constitution, as applied to the State of Jammu and Kashmir, applying the said Proclamation to the State of Jammu and Kashmir."

The following Members took part in the debate:-

- (1) Shri Priya Ranjan Das Munsi
- (2) Shrimati Indira Gandhi
 - (3) Shri H. M. Patel
 - (4) Shri Frank Anthony
 - (5) Dr. Henry Austin
 - (6) Shri S. A. Shamim
 - (7) Shri Shashi Bhushan
 - (8) Shri G. Viswanathan
 - (9) Shri Shankar Dayal Singh
 - (10) Shri Ram Deo Singh
 - (11) Dr. Kailas
 - (12) Shri C. H. Mohamed Koya
 - (13) Shri Darbara Singh
 - (14) Shri Tridib Chaudhuri
 - (15) Shri Sat Pal Kapur
 - (16) Shri Shibban Lal Saksena
 - (17) Shri Nathuram Mirdha
 - (18) Shrimati Parvathi Krishnan
 - (19) Shri M. V. Krishnappa
 - (20) Shri Ramsahai Pandey
 - (21) Kumari Maniben Vallabhbhai Patel
 - (22) Shri M. C. Daga J
 - (23) Shri Syed Ahmed Aga

- (24) Shri P. G. Mavalankar
- (25) Shri Kartik Oraon
- (26) Shri Ram Hedaoo
- (27) Shri Yamuna Prasad Mandal
- (28) Shri Jambuwant Dhote
- (29) Shri Md. Jamilurrahman
- (30) Shri Mohan Dharia
- (31) Shri Ram Chandra Vikal
- (32) Shrimati T. Lakshmikanthamma
- (33) Shri M. Ram Gopal Reddy

Shri Jagjivan Ram commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

7.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd July. 1975)

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, July 23, 1975 Sravana 1, 1897 (Saka)

No. 504

11.00 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1973-74.
- (2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicles Industries, Tractors, Earthmoving Equipment and Internal Combustion Engines for the year 1972-73, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1975, published in Notification No. G.S.R. 292(E) in Gazette of India dated the 23rd May, 1975.
 - (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1975, published in Notification No. G.S.R. 293(E) in Gazette of India dated the 23rd May, 1975.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1975, published in Notification No. G.S.R. 295(E) in Gazette of India dated the 26th May, 1975.
 - (iv) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1975, published in Notification No. G.S.R. 296(E) in Gazette of India dated the 26th May, 1975.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1975, published in Notification No. G.S.R. 304(E) in Gazette of India dated the 28th May, 1975.

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- (vi) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1975, published in Notification No. G.S.R. 305(E) in Gazette of India dated the 28th May, 1975.
- (vii) The Indian Police Service (Pay) Fourth Amendment Rules, 1975, published in Notification No. G.S.R. 651 in Gazette of India dated the 31st May, 1975.
- (viii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1975, published in Notification No. G.S.R. 752 in Gazette of India dated the 21st June, 1975.
- (ix) The Indian Police Service (Pay) Eighth Amendment Rules, 1975, published in Notification No. G.S.R. 753 in Gazette of India dated the 21st June, 1975.
- (x) The All India Services (Leave) Second Amendment Rules, 1975, published in Notification No. G.S.R. 754 in Gazette of India dated the 21st June, 1975.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1975, published in Notification No. G.S.R. 344(E) in Gazette of India dated the 25th June, 1975.
- (xii) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1975, published in Notification No. G.S.R. 345(E) in Gazette of India dated the 25th June, 1975.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1975, published in Notification No. G.S.R. 346(E) in Gazette of India dated the 25th June, 1975.
- (xiv) The Indian Police Service (Pay) Fifth Amendment Rules, 1975, published in Notification No. G.S.R. 347(E) in Gazette of India dated the 25th June, 1975.
- (xv) The Indian Police Service (Fixation of Cadre Strength)
 Fourth Amendment Regulations. 1975, published in Notification No. G.S.R. 348(E) in Gazette of India dated the
 25th June, 1975.
- (xvi) The Indian Police Service (Pay) Sixth Amendment Rules, 1975, published in Notification No. G.S.R. 349(E) in Gazette of India dated the 25th June, 1975.
- (xvii) The Indian Police Service (Fixation of Cadre Strength)
 Fifth Amendment Regulations, 1975, published in Notification No. G.S.R. 350(E) in Gazette of India dated the
 25th June, 1975.
- (xviii) The Indian Police Service (Pay) Seventh Amendment Rules, 1975, published in Notification No G.S.R. 351(E) in Gazette of India dated the 25th June, 1975.

- (xix) The Indian Forest Service (Pay) Second Amendment Rules, 1975, published in Notification No. G.S.R. 781 in Gazette of India dated the 28th June, 1975.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 18 of the Citizenship Act, 1955:—
 - (i) S.O. 215(E) published in Gazette of India dated the 16th May, 1975.
 - (ii) S.O. 216(E) published in Gazette of India dated the 16th May, 1975, extending the Citizens (Registration at Indian Consulates) Rules, 1956 to the State of Sikkim.
- (5) A copy of the Union Public Service Commission (Members)
 Amendment Regulations, 1975 (Hindi and English versions)
 published in Notification No. G.S.R. 614 in Gazette of India
 dated the 24th May, 1975, issued under article 318 of the
 Constitution.
- (6) A copy of the Annual Report (Hindi and English versions) of the General Insurance Corporation of India, Bombay for the year ended 31st December, 1973, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 156 of the Customs Act, 1962:—
 - (i) The Baggage (Amendment) Rules, 1975, published in Notification No. G.S.R. 341(E) in Gazette of India dated the 24th June, 1975, together with an explanatory memorandum.
 - (ii) The Transfer of Residence (Amendment) Rules, 1975, published in Notification No. G.S.R. 342(E) in Gazette of India dated the 24th June, 1975, together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 733 published in Gazette of India dated the 14th June, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 811 published in Gazette of India dated the 5th July, 1975 together with an explanatory memorandum.
 - (iii) G.S.R. 393(E) published in Gazette of India dated the 1st July, 1975 together with an explanatory memorandum.
 - (iv) G.S.R. 409(E) to G.S.R. 412(E) published in Gazette of India dated the 15th July, 1975 together with an explanatory memorandum.

- (9) A copy of Notification No. G.S.R. 323(E) (Hindi and English versions) published in Gazette of India dated the 6th June, 1975 containing the Agreement between the Government of India and the Government of Belgium for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964, together with Corrigenda thereto published in Notification Nos. G.S.R. 416(E) and G.S.R. 417(E) dated the 18th July, 1975.
- (10) A statement regarding two accidents at unmanned level crossings on South Central Railway on the 19th May, 1975 and 15th June, 1975.
- (11) (i) A copy of the Sailing Vessels (Inspection) Amendment Rules. 1975 (Hindi and English versions) published in Notification No. S.O. 1041 in Gazette of India dated the 5th April, 1975 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
- (i) The Passports (Amendment) Rules, 1975, published in Notification No. G.S.R. 325(E) in Gazette of India dated the 9th June, 1975.
- (ii) G.S.R. 359(E) published in Gazette of India dated the 27th June, 1975 extending the Passports Rules, 1967 to the State of Sikkim.
- (iii) The Passports (Amendment) Rules, 1975, published in Notification No. G.S.R. 360(E) in Gazette of India dated the 27th June, 1975.
- (13) A copy of the Petroleum Products (Supply and Distribution) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 743 in Gazette of India dated the 14th June, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (14) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the Indian Telephone Industries Limited.

 Bangalore, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1973-74.
- M(ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (16) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1972-73 along with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1972-73 along with the Audit Report thereon.
 - (iii) Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1972-73 along with the Audit Report thereon.
 - (iv) Three statements (Hindi and English versions) showing reasons for delay in laying the above Accounts.
 - (17) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi for the year 1974.
 - (18) A copy of the Annual Report of the Sangeet Natak Akademi, New Delhi, for the year 1973-74.
 - (19) A copy of the Annual Report of the Lalit Kala Akademi, New Delhi, for the year 1973-74.
 - (20) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the documents mentioned at (18) and (19) above.
 - (21) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi. for the year 1973-74.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 21st July, 1975, Rajya Sabha adopted a motion further extending the time for presentation of the

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Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974, upto the first day of the Ninety-fourth Session of Rajya Sabha.

- (ii) That at its sitting held on the 22nd July, 1975, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972, upto the last day of the Ninety-fourth Session of Rajya Sabha.
- (iii) That at its sitting held on the 22nd July, 1975, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Central and other Societies (Regulation) Bill, 1974, upto the first day of the last week of the Ninety-fourth Session day of the last week of the Ninety-fourth Session of Rajya Sabha.

3. Mo.ion Regarding Fifty-Sixth Report of Business Advisory Committee

Shri K. Raghu Ramaiah move the following motion:—

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 22nd July, 1975."

The motion was adopted.

4. Government Bill-Introduced

The Maintenance of Internal Security (Second Amendment) Bill, 1975

The motion for leave to introduce the Bill moved by Shri K. Brahmananda Reddy was opposed.

On the motion the House divided, Ayes 280; Noes 53.

The motion was adopted and the Bill was introduced.

5. Statement Regarding Ordinance

Shri K. Brahmananda Reddy laid on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maintenance of Internal Security (Amendment) Ordinance, 1975 and the Maintenance of Internal Security (Second Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Statutory Resolution-Adopted

Shri Jagjivan Ram concluded his speech in reply to the debate on the following Resolution moved by him on the 21st July, 1975:—

"This House approves the Proclamation of Emergency made by the President on the 25th June, 1975, under clause (1) of Article 352 of the Constitution as also the order of the President dated 29th June, 1975 made in exercise of powers conferred by subclause (b) of clause (4) of Article 352 of the Constitution, as applied to the State of Jammu and Kashmir, applying the said Proclamation to the State of Jammu and Kashmir."

On the Resolution the House divided, Ayes 336; Noes 59.

The Resolution was adopted.

7. Government Bill-Passed

The Constitution (Thirty-ninth Amendment) Bill, 1975 The motion for consideration of the Bill was moved by Shri H. R. Ghokhale.

The following Members took part in the debate:-

(1) Shri Sarjoo Pandey

(2) Shri H. K. L. Bhagat

(3) Shri S. M. Banerjee (4) Shri K. Hanumanthaiya

(5) Shri S. A. Shamim(6) Shri Jagannath Rao

(7) Shrimati Maya Ray

(8) Shri Rudra Pratap Singh

(9) Shri B. R. Shukla

(10) Shri Shanker Rao Savant

(11) Shri B. K. Daschowdhury

(12) Shri Paripoornanand Painuli

(13) Shri Amarnath Vidyalankar

(14) Shri M. C. Daga V

(15) Shri Darbara Singh(16) Shri Chandra Bhal Mani Tiwari

(17) Shri Shyam Sunder Mohapatra

(18) Shri K. Narayana Rao

(19) Shri Narain Chard Parashar

Shri H. R. Gokhale replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 340; Noes 1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clauses 2 to 8, the House divided, Ayes 341; Noes 1.

Clauses 2 to 8 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On an amendment to Clause 1 the House divided, Ayes 315; Noes 2. The amendment was adopted.

Clause 1, as amended, was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale,

On the motion the House divided, Ayes 342; Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

8. The Pondicherry Budget—1975-76—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 32 and 34 in respect of the Budget for the Union territory of Pondicherry for the year 1975-76, commenced and was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants (Pondicherry) for 1975-76, were voted in full.

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9. Government Bill-Introduced

The Pondicherry Appropriation (No. 2) Bill, 1975

10. Government Bills-Passed

(i) The Pondicherry Appropriation (No. 2) Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion, that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

(ii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:-

- (1) Shrimati Roza Vidyadhar Deshpande
- (2) Shri S. R. Damani
- (3) Sardar Swaran Singh Sokhi
- (4) Shri Chapalendu Bhattacharyyia
- (5) Dr. Kailas
- (6) Shri M. C. Daga
- (7) Shri Panna Lal Barupal

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill was passed.

11. Government Bill-Under Consideration

The Finance (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th July, 1975.

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, July 24, 1975/Sravana 2, 1897 (Saka)

No. 505

11 A.M.

Obituary Reference

The Speaker made reference to the passing away at New Delhi of Shri Muhammed Khuda Bukhsh, who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Muhammed Khuda Bukhsh, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.03 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th July, 1975).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, July 25, 1975 Sravana 3, 1897 (Saka)

No. 506

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A statement (Hindi and English versions) on the submission of Interim Report of National Commission on Agriculture.
- (ii) Interim Report of the National Commission on Agriculture on some important aspects of Livestock Production in the North Eastern States together with summary of important recommendations made therein.
- (2) A copy of the "Annual Plan, 1975-76" (Hindi and English versions).
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1973-74.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies-Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1973-74.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (b) (i) Review by the Government on the working of the Machine Tools Corporation of India Limited, Ajmer, for the year 1973-74.
- (ii) Annual Report of the Machine Tools Corporation of India Limited, Ajmer, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Scooters India Limited, Lucknow for the year 1973-74.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act. 1962.
- (6) A copy of the Sugar (Price Determination for 1974-75 Production) Second Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 403(E) in Gazette of India dated the 11th July, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (7) A copy of Order No. 42 (Hindi and English versions) of the Delimitation Commission in respect of the State of Jammu and Kashmir published in Notification No. S.O. 281(E) in Gazette of India dated the 28th June, 1975, under sub-section (3) of section 10 of the Delimitation Act, 1972.
 - (8) A copy of the Post Office Savings Banks (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 339(E) in Gazette of India dated the 21st June, 1975 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
 - (9) A copy of the Post Office Savings Certificates (Amendment)
 Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 340(E) in Gazette of India dated the
 21st June, 1975 under sub-section (3) of section 12 of the
 Government Savings Certificates Act, 1959.
- (10) A copy of Notification No. G.S.R. 879 (Hindi and English versions) published in Gazette of India dated the 19th July, 1975 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (11) A copy of the Central Excise (Tenth Amendment) Rules. 1975 (Hindi and English versions) published in Notification No. G.S.R. 878 in Gazette of India dated the 19th July, 1975, under section 38 of the Central Excises and Salt Act, 1944.

- (12) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 1992 in Gazette of India dated the 28th June, 1975 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (13) A copy of the Interim Report (Hindi version) of the National Commission on Agriculture regarding 'Certain Important aspects of selected Export Oriented Agricultural Commodities'.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Amendment Rules, 1975, published in Notification No. G.S.R. 744 in Gazette of India dated the 14th June, 1975.
 - (ii) The Merchant Shipping (Prevention of Collissions at Sea) Regulations, 1975, published in Notification No. G.S.R. 820 in Gazette of India dated the 5th July, 1975.
- (15) A copy of Notification No. S.O. 276(E) (Hindi and English versions) published in Gazette of India dated the 28th June, 1975, under section 10 of the National Highways Act, 1956, extending the National Highways Act, 1956 to the State of Sikkim.
- (16) A copy of the Annual Report (Hindi and English versions) for the year 1973-74 on the activities of the Coir Board and the working of the Coir Industry Act, 1953 under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (17) A copy of Notification No. G.S.R. 343(E) (Hindi and English versions) published in Gazette of India dated the 24th June, 1975, under sub-section (3) of section 637 of the Companies Act, 1956.
- (18) A copy of the 'Corrigendum' (Hindi and English versions) to the Annual Report for the year 1973-74 on the working and administration of the Companies Act, 1956.
- (19) A copy each of the following Draft Notifications (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act. 1956, under sub-section (2) of section 620 of the said Act:—
 - (i) Notification No. 15 14 73-IGC regarding the applicability of sections 100, 101, 102, 103, 104, 391 and 394 of the Companies Act. 1956 to M/s. National Instruments Limited. Calcutta, a Government Company.

- (ii) Notification No. 15 14 75-IGC regarding the applicability of section 187-C of the Companies Act, 1956 to Government Companies.
- (iii) Notification No. 15|33|74-IGC regarding the applicability of section 370 of the Companies Act, 1956 to Government Companies.
- (iv) Notification No. 15|17|75-IGC regarding the applicability of sub-section (1) of section 297 of the Companies Act, 1956 to Government Companies.
- (20) A copy of the Draft Order (Hindi and English versions) No. 33|58|73-CL. III to be issued under sub-section (4) of section 81 of the Companies Act, 1956 directing M|s. Mysore Iron and Steel Limited to convert its loan into equity capital, under sub-section (6) of section 81 of the said Act.
- (21) A copy of the Companies (Temporary Restrictions on Dividends) Warrant Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 352(E) in Gazette of India dated the 15th July, 1975, under sub-section (2) of section 12 of the Companies (Temporary Restriction on Dividends) Act, 1974.
- (22) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited for the year 1973-74.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1975, published in Notification No. G.S.R. 404(E) in Gazette of India dated the 14th July, 1975.
 - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1975, published in Notification No. G.S.R. 405(E) in Gazette of India dated the 14th July, 1975.
 - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Third Amendment Order, 1975, published in Notification No. G.S.R. 406(E) in Gazette of India dated the 14th July, 1975.
- (24) A copy of Government Resolution (Hindi and English versions) No. PPD|OPC|IR|75 dated the 14th July, 1975 containing decisions of the Government on the recommendations of the Oil Prices Committee.

- (25) A copy of the Annual Assessment Report (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for the year 1972-73.
- (26) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) S.O. 263(E) published in Gazette of India dated the 17th June, 1975 extending certain rules to the State of Sikkim.
 - (ii) S.O. 264(E) published in Gazette of India dated the 17th June, 1975, extending the Commercial Broadcast Receiver Licensing (Dealers) Rules, 1965 to the State of Sikkim.
- (27) A copy of Notification No. S.R.O. 19 containing the Hindi version of the Civilians in Defence Services (Revised Pay) Rules, 1973 published in Gazette of India dated the 2nd January, 1975 issued under article 309 of the Constitution.
- (28) A copy of the Annual Report (Hindi and English versions of the Garden Reach Workshops Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
 - (29) A copy of the Annual Report (Hindi and English versions) of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Singareni Collieries Limited, for the year 1973-74.
 - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1973-74.
 - (ii) Annual Report of the National Coal Development Corporation Limited. Ranchi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (31) A copy of Notification No. G.S.R. 407(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 1975, making further amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Aluminium (Control) Second Amendment Order, 1975, published in Notification No. S.O. 353(E) in Gazette of India dated the 15th July, 1975.
 - (ii) The Aluminium (Control) Third Amendment Order, 1975, published in Notification No. S.O. 355(E) in Gazette of India dated the 15th July, 1975.
- (33) A copy of the Cotton Textiles (Control) Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 2074 in Gazette of India dated the 5th July, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (34) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. G.S.R. 593 in Gazette of India dated the 10th May, 1975, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
 - (i) The Apprenticeship (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 297(E) in Gazette of India dated the 27th May, 1975.
 - (ii) The Apprenticeship (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 780 in Gazette of India dated the 21st June, 1975.
- (36) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1975, published in Notification No. G.S.R. 687 in Gazette of India dated the 31st May, 1975.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1975, published in Notification No. G.S.R. 688 in Gazette of India dated the 31st May, 1975.
 - (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1975, published in Notification No. G.S.R. 689 in Gazette of India dated the 31st May, 1975.

- (iv) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1975, published in Notification No. G.S.R. 690 in Gazette of India dated the 31st May, 1975.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1973-74.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1973-74.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (39) (i) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Kanpur for the year 1971-72.
 - (ii) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Kanpur, for the year 1972-73.
 - (iii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (40) (i) A copy of the Annual Report (Hindi version) of the Indian Institute of Management, Ahmedabad, for the year 1971-72.
- (ii) A copy of the Annual Report (Hindi version) of the Indian institute of Management, Ahmedabad, for the year 1972-73.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1973-74.
- (iv) Three statements (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (41) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1972-73
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology. Ranchi, for the year 1973-74.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (43) A copy each of the following Reports (Hindi and English versions) under clause 42 of the Memorandum of Association and Rules of the Raja Rammohun Roy Library Foundation, Calcutta:—
 - (a) (i) Annual Report of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1972-73.

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- (ii) Annual Report of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1973-74.
 - (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (44) (i) A copy of the Annual Report of the Indian Council of Historical Research for the year 1972-73, under rule 45 of the Memorandum of Association Rules of the Indian Council of Historical Research.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Baksh Oriental Public Library, Patna, for the year 1973-74 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Baksh Oriental Public Library Act, 1969.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

2. Financial Committees, 1974-75 (A Review)-Laid on the Table

Secretary-General laid on the Table a copy of "Financial Committees, 1974-75 (A Review)" (Hindi and English versions).

3. Messages from Rajya Sabha

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Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd July, 1975, Rajya Sabha passed the Nagaland State Legislature (Delegation of Powers) Bill, 1975.
- (ii) That at its sitting held on the 23rd July, 1975, Rajya Sabha passed the Defence of India (Amendment) Bill, 1975.
- (iii) That at its sitting held on the 23rd July, 1975, Rajya Sabha passed the Kerala Legislative Assembly (Extension of Duration) Bill, 1975.
- (iv) That at its sitting held on the 24th July, 1975, Rajya Sabha passed the Employees' State Insurance (Amendment) Bill, 1975.
- (v) That at its sitting held on the 24th July, 1975, Rajya Sabha passed the Sales Promotion Employees (Conditions of Service) Bill, 1975.
- (vi) That at its sitting held on the 24th July, 1975, Rajya Sabha passed, in accordance with the provisions of article 368 of Constitution of India, without any amendment, the Constitution (Thirty-ninth Amendment) Bill, 1975, passed by Lok Sabha on the 23rd July, 1975.
 - (vfi) That at its sitting held on the 23rd July, 1975, Rajya Sabha adopted a motion further extending the time for presentation

of the Report of the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, upto the last day of the first week of the ninety-fourth Session of Rajya Sabha.

4. Bills Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- The Nagaland State Legislature (Delegation of Powers) Bill, 1975.
- (2) The Defence of India (Amendment) Bill, 1975.
- (3) The Kerala Legislative Assembly (Extension of Duration) Bill, 1975.
- (4) The Employees' State Insurance (Amendment) Bill, 1975.
- (5) The Sales Promotion Employees (Conditions of Service) Bill, 1975.

5. Report of Committee on Petitions

Shri Jagannath Rao presented the Twenty-third Report of the Committee on Petitions.

6. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Fourteenth Report of the Joint Committee on Offices of Profit.

7. Report of Select Committee

Shri B. R. Bhagat presented the Report of the Select Committee on the Customs Tariff Bill, 1974.

8. Evidence before Select Committee-Laid on the Table

Shri B. R. Bhagat laid on the Table a copy of evidence tendered before the Select Committee on the Customs Tariff Bill, 1974.

9. Report of Joint Committee

Shri B. N. Kureel presented the Report of the Joint Committee on the Public Financial Institutions Laws (Amendment) Bill, 1973.

10. Evidence before Joint Committee-Laid on the Table

Shri B. N. Kureel laid on the Table a copy of evidence tendered before the Joint Committee on the Public Financial Institutions Laws (Amendment) Bill, 1973.

11. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding fixation of sittings of the House on Tuesday, the 29th, Wednesday, the 30th and Thursday, the 31st July, 1975.

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12. Motions regarding Reports of Joint Committees—extension of time

(1) Shri Darbara Singh moved the following motion:-

"That this House do further extend upto the last day of the next session the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

The motion was adopted.

(2) Shri L. D. Kotoki moved the following motion:-

"That this House do further extend upto the last day of the next session the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963."

The motion was adopted.

13. Government Bill-Introduced

The Indian Coinage (Amendment) Bill, 1975

14. Government Bills-Passed

(i) The Finance (Amendment) Bill, 1975

Discussion on the motion for consideration of the Bill moved on the 23rd July, 1975, continued.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri Rajaram Dadasaheb Nimbalkar
- (3) Shri G. Viswanathan
- (4) Shri K. Suryanarayana
- (5) Shri S. M. Banerjee
- (6) Shri S. R. Damani
- (7) Shri Kartik Oraon
- (8) Shri P. K. Ghosh
- (9) Shri Ram Singh Bhai
- (10) Shri M. Ram Gopal Reddy
- (11) Shri M. C. Daga J
- (12(Shri Ram Hadaoo
- (13) Shri Shyam Sunder Mohapatra
- (14) Dr. Kailas
- (15) Shri Chapalendu Bhattacharyyia

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

(ii) The Maintenance of Internal Security (Second Amendment) Bill 1975

The motion for consideration of the Bill was moved by Shri K.
Brahmananda Reddy.

The following Members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri K. Lakkappa
- (3) Shrimati Mukul Banerjee
- (4) Shri S. A. Shamim
- (5) Shri Syed Ahmed Aga
- (6) Shrimati Savitri Shyam
- (7) Shri Narain Chand Parashar
- (8) Shri K. Mayathevar
- (9) Ch. Sadhu Ram
- (10) Shri Ram Shekhar Prasad Singh
- (11) Shri Bhogendra Jha
- (12) Shri Hari Singh
- (13) Shri Mulki Raj Saini
- (14) Swami Brahmanand
- (15) Shri Giridhar Gomango
- (16) Shri Ram Singh Bhai
- (17) Shri B. R. Shukla

Shri K. Brahmananda Reddy replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 121; Noes 1.

The motion for consideration was accordingly adopted and clause-byclause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Brahmananda Reddy.

The motion was adopted and the Bill, as amended, was passed.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th July, 1975).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

(Brief Record of Proceedings)

Monday, July 28, 1975/Sravana 6, 1897 (Saka)

No. 507

11.02 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement (Hindi and English versions) on the flood situation in the country.
- (2) A statement indicating the 'New Programme for Economic Progress' announced by the Prime Minister on the 1st July, 1975.
- (3) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1973-74.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1973-74.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1971-172.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

- (6) A copy of Order No. 44 (Hindi and English versions) of the Delimitation Commission in respect of the State of Rajasthan published in Notification No. S.O. 289(E) in Gazette of India dated the 30th June, 1975, under sub-section (3) of section 10 of the Delimitation Act, 1972.
- (7) (i) A copy of the Report on the General Elections held during the year 1974 to the Legislative Assemblies of Manipur, Nagaland, Orissa, Uttar Pradesh and Pondicherry—Statistical.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Discipline and Appeal) Amendment Rules, 1975, published in Notification No. G.S.R. 872 in Gazette of India dated the 19th July, 1975.
 - (ii) The Indian Administrative Service (Cadre) First Amendment Rues, 1975, published in Notification No. G.S.R. 899 in Gazette of India dated the 26th July, 1975.
- (9) A copy of the Finance Accounts of the Union Government for the year 1973-74.
- (10) A copy of the Report of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial)—Part V—Individual points of interest and resume of Reports of the Company Auditors, under article 151(1) of the Constitution.
- (11) A copy of the following parts of the Report of the Comptroller and Auditor General of India, for the year 1974—Union Government (Commercial) under article 151(1) of the Constitution:—
 - (i) Part II—Appraisal of the working of the State Trading Corporation of India Limited.
 - (ii) Part III—Appraisal of the working of the Hindustan Zinc Limited.
- (12) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of documents mentioned at (9), (10) and (11) above.
- (13) A statement (i) correcting the answer given on the 28th April, 1975 to Starred Question No. 802 by Shri Balakrishna Venkanna Naik regarding production and procurement of wheat and paddy and (ii) giving reason for delay in correcting the answer.
- (14) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1975, published in Notification No. G.S.R. 327(E) in Gazette of India dated the 10th June, 1975.

- (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 414(E) in Gazette of India dated the 16th July, 1975.
- (15) Two statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Notifications mentioned at 14 (i) and (ii) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act. 1955:—
 - (i) G.S.R. 242(E) published in Gazette of India dated the 1st May, 1975.
 - (ii) The Delhi, Meerut and Bulundshahr Milk and Milk Products (Export) Control Order, 1975, published in Notification No. S.O. 331(E) in Gazette of India dated the 7th July, 1975.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1973-74.
 - (ii) Annual Report of the Hindustan Housing Factory Limited. New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1973-74.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1973-74.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) A copy of the Delhi Urban Art Commission (Submission of Annual Report) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 858 in Gazette of India dated the 12th July, 1975, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.

- (19) A copy of Notification No. G.S.R. 655 published in Gazette of India dated the 31st May, 1975 containing corrigenda to Notification No. G.S.R. 172(E) dated the 31st March, 1975, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (20) A copy each of the following Reports (Hindi and English versions):—
 - (i) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1970-71.
 - (ii) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1971-72.
 - (iii) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1972-73.
 - (iv) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1973-74.
 - (v) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (i) to (iv) above.
- (21) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of the Commission of Inquiry into the allegations against certain former Ministers of Punjab.
 - (ii) Memorandum of Action taken on the Report.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (No. 2) Bill, 1975, passed by Lok Sabha on the 23rd July, 1975.
- (ii) That at its sitting held on the 25th July, 1975, Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amend-1 ment) Bill. 1975, passed by Lok Sabha on the 23rd July, 1975.

3. Report and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Sixty-nineth Report of the Committee on Public Undertakings on Cement Corporation of India Ltd. and Minutes of the sittings of the Committee relating thereto.

4. Motions Re: extension of Term of office of Members of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

(i) Shri Om Mehta moved the following motion:—

"That this House do suspend sub-rule (2) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes."

The motion was adopted.

(ii) Shri Om Mehta moved the following motion:-

"That this House do extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha upto the last day of the next Session of Lok Sabha."

The motion was adopted.

(iii) Shri Om Mehta moved the following motion:-

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha has been extended upto the last day of the next Session of Lok Sabha and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

The motion was adopted.

5. Supplementary Demands for Grants (General)—1975-76 and Demands for Excess Grants (General)—1972-73

The following items of business were taken up together:--

- *(1) Supplementary Demands for Grants Nos. 12, 29, 40, 41, 59; 70 and 71 in respect of the Budget (General) for 1975-76.
 - *(2) Demands for Excess Grants Nos. 1, 2, 4, 15, 18 to 21, 28, 47, 48, 52, 57, 70, 72, 82, 83, 89, 104, 113; 117; 118, 126 and 133 in respect of the Budget (General) for 1972-73.

Twenty-three cut motions (Nos. 1 to 23) to the Supplementary Demends for Grants (General) for 1975-76 were moved and negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1975-76 were voted in full.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1972-73 were voted in full.

6. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1975

7. Government Bill—Passed

The Appropriation (No. 3) Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

^{*}Discussed together.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

8. Government Bill-Introduced

The Appropriation (No. 4) Bill, 1975

9. Government Bills-Passed

(i) The Appropriation (No. 4) Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

(ii) The Taxation Laws (Amendment) Bill, 1973, as reported by Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri C. Subramaniam.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri S. R. Damani
- (3) Shri Y. S. Mahajan
- (4) Shri Ramavatar Shastri
- (5) Shri D. D. Desai

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

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Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 27 were adopted.

Clause 28 were adopted, as amended.

Clauses 29 to 61 were adopted.

Clause 62 was adopted, as amended.

Clauses 63 to 78 were adopted.

Clause 79 was adopted, as amended.

Clauses 80 to 125 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The following Members took part in the debate:-

- (1) Shri Sarjoo Pandey
- (2) Pandit D. N. Tiwary
- (3) Shri Vasant Sathe
- (4) Shri K. Narayana Rao
- (5) Shri C. Subramaniam

The motion was adopted and the Bill, as amended, was passed.

*10. Statutory Resolution-Adopted

Shri K. Brahmananda Reddy moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation, dated March 22, 1975, in respect of Nagaland, issued under article 356 of the Constitution by the President, for a further period of six months with effect from September 26, 1975."

The Resolution was adopted after discussion as indicated under para 11 below.

*11. Government Bill—Passed

The Nagaland State Legislature (Delegation of Powers) Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. Brahmananda, Reddy.

The following Members took part in the combined debate on the Resolution (vide para 10 above) and motion for consideration of the Bill:—

- (1) Shri H. N. Mukerjee
- (2) Shri G. Viswanathan
- (3) Shri M. C. Daga

Shri K. Brahmananda Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Brahmananda Reddy.

The motion was adopted and the Bill was passed.

12. Government Bill-Under Consideration

The Defence of India (Amendment) Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill as passed by Rajya Sabha, was moved by Shri K. Brahmananda Reddy.

Shri Jharkhande Rai took part in the debate and his speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th July, 1975).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, July 29, 1975 Sravana 7, 1897 (Saka)

No. 508

11.02 A.M.

9

1. Obicuary Reference

The Speaker made a reference to the passing away of Shri T. R. Deogirikar, who was a Member of the Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement correcting the reply given on the 9th May, 1975 to Unstarred Question No. 9365 by Sarvashri Anadi Charan Das and Purushottam Kakodkar regarding Assam Match Co. Ltd. and giving reasons for delay in correcting the reply.
- (2) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1973-74 and of its subsidiary company Hydrocarbons India Private Limited, New Delhi, for the year 1973, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (3) A copy of the Import Trade Control Policy for the year 1975-76—Vols. I & II (Hindi version).
- (4) A statement (i) correcting the reply given on the 7th April, 1975 to Unstarred Question No. 5212 by Shri Hukam Chand Kachwai regarding Land owned by Cooperative Sugar Mill, Kailaras, District Morena and (ii) giving reason for delay in correcting the reply.

- (5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Seventh Amendment) Rules, 1975, published in Notification No. G.S.R. 701 in Gazette of India dated the 7th June, 1975.
- (ii) The Central Excise (Ninth Amendment) Rules, 1975, published in Notification No. G.S.R. 877 in Gazette of India dated the 19th July, 1975.
- (6) A copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1974 to 30th September, 1974, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (7) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 850 in Gazette of India dated the 12th July, 1975, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (8) A copy of the Border Security Force (Subordinate Officers and Under Officers) Promotion and Seniority Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 419(E) in Gazette of India dated the 19th July, 1975, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—
- (i) The University Grants Commission (Fitness of Certain Universities for Grant) Amendment Rules, 1975, published in Notification No. G.S.R. 856 in Gazette of India dated the 12th July, 1975.
- (ii) The University Grants Commission (Fitness of Institutions for Grant) Rules, 1975, published in Notification No. G.S.R. 857 in Gazette of India dated the 12th July, 1975.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1973-74.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1973-74 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Inorganic Chemicals (Inspection) Amendment (Amending) Rules, 1975, published in Notification No. S.O. 1813 in Gazette of India dated the 14th June, 1975.
 - (2) The Export of Inorganic Chemicals (Inspection) Amendment (Second Amending) Rules, 1975, published in Notification No. S.O. 1814 in Gazette of India dated the 14th June, 1975.
 - (iii) The Export of Carpets (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1815 in Gazette of India dated the 14th June, 1975.
 - (iv) The Export of Cashew Kernels (Quality Control and Inspection)
 Amendment Rules, 1975, published in Notification No. S.O.
 1893 in Gazette of India dated the 21st June, 1975.
- (v) The Export of Dried Shark Fins and Dried Fish Maws (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1894 in Gazette of India dated the 21st June, 1975.
- (vi) The Export of Stainless Steel Utensils (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1994 in Gazette of India dated the 28th June, 1975.
- (vii) The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1995 in Gazette of India dated the 28th June, 1975.
- (viii) The Export of Steel Trunks (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1996 in Gazette of India dated the 28th June, 1975.

- (ix) The Export of Minerals and Ores group-I (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2073 in Gazette of India dated the 5th July, 1975.
- (x) The Export of Electric Fan (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2269 in Gazette of India dated the 19th July, 1975.
- (xi) The Export of Carpet (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2272 in Gazette of India dated the 19th July, 1975.
- (13) (i) A copy of the Coal Mines Labour Welfare Fund (First Amendment) Rules, 1975, (Hindi and English versions) published in Notification No. G.S.R. 475 in Gazette of India dated the 12th April, 1975, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1972-73.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (15) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1972-73 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (16) A copy of the University Grants Commission (Terms and Conditions of Service of Employees) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 855 in Gazette of India dated the 12th July, 1975, under sub-section (3) of section 25 of the University Grants Commission Act. 1956.

3. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the Twenty-second sitting of the Committee on Absence of Members from the Sittings of the House, held during the current session, were laid on the Table.

4. Reports of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Thirty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Bank of India.

- (2) Thirty-eighth Report on Action Taken by Government on the recommendations contained in the Twenty-sixth Report on the Ministry of Home Affairs—Central Grants to Voluntary Organisations engaged in the Welfare of Scheduled Castes and Scheduled Tribes.
- (3) Report of Study Tour of Study Group I of the Committee on its visit to Calcutta, Gauhati, Shillong and Hyderabad, in May-June, 1975.
- (4) Report of Study Tour of Study Group II of the Committee on its visit to Bombay, Goa, Bangalore, Madras and Trivandrum in June. 1975.

5. Government Bills—Passed.

(i) The Delhi Sales Tax Bill, 1973, as reported by Select Committee \

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Pranab Kumar Mukherjee.

Shri Ramavatar Shastri took part in the debate.

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted as amended.

Clauses 5 to 75 were adopted.

The First, Second and Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Defence of India (Amendment) Bill, 1975, as passed by Raiya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 28th July, 1975, continued.

The following Members took part in the debate:-

- (1) Shri Jharkhande Rai
- (2) Shri Y. S. Mahajan
- (3) Maulana Ishaque Sambhali
- (4) Shri Giridhar Gomango
- (5) Shri Ebrahim Sulaiman Sait
- (6) Shri Kartik Oraon
- (7) Shri Ram Hedaoo
- (8) Shri Shyam Sunder Mohapatra

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- (9) Shri S. A. Muruganantham
- (10) Shri C. K. Jaffer Sharief
- (11) Shri Nageshwar Dwivedi
- (12) Shri Ram Bhagat Paswan
- (13) Sardar Swaran Singh Sokhi
- (14) Shri Nathu Ram Ahirwar
- (15) Shri Ranen Sen
- (16) Shri Ismail Hossain Khan
- (17) Pandit D. N. Tiwary
- (18) Shri Aravinda Bala Pajanor
- (19) Shri S. N. Singh
- (20) Shri Pratap Singh Negi
- (21) Smt. Roza Vodyadhar Deshpande
- (22) Shri M. C. Daga
- (23) Shri R. P. Yadav

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and Clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri F. H. Mohsin

The motion was adopted and the Bill was passed.

(iii) The Kerala Legislative Assembly (Extension of Duration) Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. (Smt.) Sarojini Mahishi.

The following Members took part in the debate:-

- (1) Shri C. K. Chandrappan
- (2) Shri Vayalar Ravi
- (3) Shri C. M. Stephen
- (4) Shri G. Viswanathan

- (5) Dr. Henry Austin
- (6) Shri C. H. Mohamed Kova
- (7) Shri Ramachandran Kadannappalli
- (8) Shri P. M. Sayeed

Dr. (Smt.) Sarojini Mahishi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. (Smt.) Sarojini Mahishi.

The motion was adopted and the Bill was passed.

6. Statutory Resolution-Adopted

Shri Om Mehta moved the following Resolution:-

"Whereas under sub-section (1) of section 4 of the Official Languages Act, 1963, after the expiration of ten years from the date on which section 3 comes into force, there shall be constituted a Committee on Official Language, on a resolution to that effect being moved in either House of Parliament with the previous sanction of the President and passed by both Houses; and whereas section 3 of the aforesaid Act has come into force on 26th January, 1965 and the previous sanction of the President has been obtained for moving the resolution;

This House resolves that a Committee on Official Language shall be constituted."

The Resolution was adopted.

7. Motion for Election to Committee

Shri Om Mehta moved the following motion:—

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

The motion was adopted.

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8. Government Bill-Under Consideration

The Banking Service Commission Bill, 1974

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:—

- (1) Shri K. M. Madhukar
- (2) Shri Y. S. Mahajan
- (3) Shri S. N. Singh
- (4) Shri Darbara Singh (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th July, 1975)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, July 30, 1975/Sravana 8, 1897 (Saka)

No. 509

11.01 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A document entitled "Current Economic Situation: A Review"—(Hindi and English versions).
- (2) A statement (Hindi and English versions) giving reasons for delay in laying* the Richardson and Cruddas Limited (Acquisition and Transfer of Undertaking) Rules, 1974 published in Notification No. S.O. 147(E) in Gazette of India dated the 20th March, 1975.
- (3) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1974, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (4) A copy of Notification No. F. 16(1)-PD/75 (Hindi and English versions) published in Gazette of India dated the 30th June, 1975 regarding introduction of a Special Deposit Scheme for the benefit of non-Government provident, superannuation and gratuity funds.
- (5) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 663 in Gazette of India dated the 31st May, 1975, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (6) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1973-74 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (Amendment) Bill, 1975, passed by Lok Sabha on the 25th July, 1975.

*The Rules were laid on the Table on the 21st July, 1975.

(ii) That at its sitting held on the 29th July, 1975, Rajya Sabha agreed without any amendment to the Maintenance of Internal Security (Amendment) Bill, 1975, passed by Lok Sabha on the 25th July, 1975.

3. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding fixation of sittings of the House on Friday, the 1st and Monday, the 4th August, 1975.

4. Government Bills—Passed

(i) The Banking Service Commission Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 29th July, 1975, continued.

The following Members took part in the debate:-

- (1) Shri Darbara Singh
- (2) Shri Md. Jamilurrahman
- (3) Shri Aravinda Bala Pajanor
- (4) Shri C. M. Stephen
- (5) Shri Ramavatar Shastri
- (6) Shri Raja Kulkarni
- (7) Shri Shyam Sunder Mohapatra
- (8) Shri S. M. Banerjee
- (9) Shri P. K. Ghosh
- (10) Shri Kartik Oraon
- (11) Shri Dharnidhar Basumatari
- (12) Shri Narain Chand Parashar
- (13) Shri Ram Hedaoo

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 9 were adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted.

Clause 12 was adopted, as amended.

Clauses 13 and 14 were adopted.

Clauses 15 and 16 were adopted, as amended.

Clauses 17 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 to 33 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended. The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Employees' State Insurance (Amendment) Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:-

- (1) Shri Ranen Sen
- (2) Shri Ram Singh Bhai
- (3) Shri B. R. Shukla
- (4) Shri C. M. Stephen
- (5) Shri Ramavatar Shastri
- (6) Shri Kaja Kulkarni
- (7) Shri N. K. Sanghi
- (8) Dr. Kailas
- (9) Shri Amarnath Vidyalankar

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

(iii) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Shanker Dayal Sharma.

The following Members took part in the debate:-

- (1) Shri B. S. Bhaura
- (2) Shri Vayalar Ravi

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- (3) Shri K. Mayathevar
- (4) Shri S. N. Singh
- (5) Shri Ram Hedaoo
- (6) Pandit D. N. Tiwary
- (7) Shri K. M. Madhukar
- (8) Shri Giridhar Gomango
- (9) Shri Bhaoosahaib Dhamankar
- (10) Shri Nageshwar Dwivedi
- (11) Shri Panna Lal Barupal

Shri Shanker Dayal Sharma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1 and Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shanker Dayal Sharma.

The motion was adopted and the Bill, as amended, was passed. 5.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st July, 1975)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, July 31, 1975/Sravana 9, 1897 (Saka)

No. 510

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement (Hindi and English versions) regarding expenditure on hiring of accommodation by the Office of the Development Commissioner (Small Scale Industries).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1056:—
- (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1973-74.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (i) correcting the answer given on the 16th April, 1975 to a supplementary on Starred Question No. 658 by Shri Janeshwar Misra regarding selection of Programme Executives in the All India Radio by U.P.S.C.; and (ii) giving reason for delay in correcting the answer.
- (4) A copy of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
 - (i) S.O. 379(E) published in Gazette of India dated the 25th July, 1975.
 - (ii) S.O. 380(E) published in Gazette of India dated the 25th July, 1975.
- (5) The following statements showing the action taken by the Government on various assurances, promises and undertaking given by the Minsters during the various sessions of Lok Sabha.

Fourth Lok Sabha

(i) Statement No. XLI-Tenth Session, 1970.

Fifth Lok Sabha

- (ii) Statement No. XXX-Fourth Session, 1972.
- (iii) Statement No. XXIII—Seventh Session, 1973.
- (iv) Statement No. XVII—Eighth Session, 1973.
- (v) Statement No. XV-Ninth Session, 1974.
- (vi) Statement No. XVI—Tenth Session, 1974.
- (vii) Statement No. IX-Eleventh Session, 1974.
- (viii) Statement No. VIII—Twelfth Session, 1974.
- (ix) Statement No. VII-Thirteenth Session, 1975.
- (x) Statement No. VIII—Thirteenth Session, 1975.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bharat Coking Coal Limited, Dhanbad, for the year 1973-74:
- (ii) Annual Report of the Bharat Coking Coal Limited Dhanbad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Certified Accounts (Hindi and English versions) of the Coal Board for the year 1971-72 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (8) A statement (i) correcting reply given on the 10th April, 1975 to Unstarred Question No. 5841 by Shrimati Bhargavi Thankappan, regarding allocation of iron and steel to Kerala and (ii) giving reasons for delay in correcting the reply.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1975, passed by Lok Sabha on the 28th July, 1975.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1975, passed by Lok Sabha on the 28th July, 1975.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment) Bill, 1975, passed by Lok Sabha on the 28th July, 1975.
- (iv) That at its sitting held on the 30th July, 1975, Rajya Sabha adopted a motion extending the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Rajya Sabha upto the last day of the next Session of Lok Sabha.

3. Reports of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports of the Committee on public Undertakings:—

- (1) Seventieth Report on Action Taken by Government on the recommendations contained in their Fifty-fifth Report on Hindustan Photo Films Manufacturing Company Ltd.
- (2) Seventy-first Report on Action Taken by Government on the recommendations contained in their Fiftieth Report on Fertilizer Corporation of India Ltd. (Marketing and Distribution).
- (3) Seventy-second Report on Action Taken by Government on the recommendations contained in their Fortieth Report on Role and Achievements of Public Undertakings.

4. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and Seventy-ninth Report of the Public Accounts Committee on Paragraph 32 of the Report of Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to Production of Polio Virus Vaccine (Department of Health).

5. Government Bill-Passed

The Agricultural Refinance Corporation (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri C. K. Chandrappan
- (2) Shri S. N. Singh
- (3) Shri K. Mayathevar
- (4) Shri Nathu Ram Ahirwar
- (5) Shri Vasant Sathe
- (6) Shri Nathuram Mirdha
- (7) Shri Mulki Raj Saini
- (8) Shri M. C. Daga

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri Ram Hedaoo
- (2) Shri Sarjoo Pandey

The motion was adopted and the Bill was passed.

6. Intimation regarding arrest of member

The Chairman informed the House that the Speaker had received the following communication dated the 30th July, 1975, from the Deputy Secretary to the Government of India, Ministry of Finance, Department of Revenue and Insurance, New Delhi:—

"I have the honour to inform you that the Central Government found it their duty in exercise of the powers conferred by section 3(1) of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, as amended by Ordinance No. 6 of 1975, to direct that Shrimati Gayatri Devi, Member, Lok Sabha, be detained with a view to preventing her from acting in any manner prejudicial to the augmentation of foreign exchange.

Shrimati Gayatri Devi was accordingly taken into custody at 4.00 P.M. on 30th July, 1975, and is at present lodged in the Tihar Jail, Delhi."

7. Government Bill-passed

The Provident Funds (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatagi.

The following Members took part in the debate:-

- (1) Shri Sarjoo Pandey
- (2) Shri Ramavatar Shastri

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

8. Motion re: New Programme for Economic Progress—under consideration

Shri C. Subramaniam moved the following motion:-

"That this House takes note of the New Programme for Economic Progress announced by the Prime Minister on the 1st July, 1975 and laid on the Table of the House on the 28th July, 1975." Seven Amendments [Nos. 1 and 3 to 8] were moved by Sarvashri M. Kathamuthu, L. D. Kotoki, S. M. Banerjee, Ramavatar Shastri, Indrajit Gupta and Rajdeo Singh.

The following Members took part in the debate:-

- (1) Shri Bhogendra Jha
- (2) Shri Dinesh Chandra Goswami
- (3) Shri Ramsahai Pandey
- (4) Shri P. Ganga Reddy
- (5) Shri Hari Kishore Singh
- (6) Dr. V. K. R. Varadaraja Rao
- (7) Shri Indrajit Gupta
- r (8) Shri Raja Kulkarni
 - (9) Shri Sat Pal Kapur
- (10) Shri S. M. Banerjee
- (11) Shri Narsingh Narain Pandey
- (12) Shri L. D. Kotoki (Speech Unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st August, 1975)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, August 1, 1975/Sravana 10, 1897 (Saka)

No. 511

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act. 1972;—
 - (i) Order No. 43 of the Delimitation Commission in respect of the State of Bihar, published in Notification No. S.O. 291(E) in Gazette of India dated the 30th June, 1975.
 - (ii) Order No. 45 of the Delimitation Commission in respect of the State of West Bengal, published in Notification No. S.O. 290(E) in Gazette of India dated the 30th June, 1975.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1973-74.
 - (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Coir Board Services (Classification, Control and Appeal) Amendment bye-laws, 1975 (Hindi and English versions) published in Notification No. S.O. 2279 in Gazette of India dated the 19th July, 1975, issued under sub-section (1) of section 27 of the Coir Industry Act, 1953.
- (4) A copy of Notification No. G.S.R. 418(E) (Hindi and English versions) published in Gazette of India dated the 18th July, 1975 issued under clause (3) of the Fertiliser (Control) Order, 1957.

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- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore for the year 1973-74.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (6) A copy of the Annual Report (Hindi version) of the Indian Council of Historical Research for the year 1972-73, under rule 45 of the Memorandum of Association and Rules of the Indian Council of Historical Research.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the period April 1, 1973 to March 31, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Delhi Sales Tax Bill, 1975, passed by Lok Sabha on the 29th July, 1975.
- (ii) That at its sitting held on the 31st July, 1975, Rajya Sabha agreed without any amendment to the Banking Service Commission Bill, 1975, passed by Lok Sabha on the 30th July, 1975.

3. Announcement by the Speaker

The Speaker informed the House of the receipt of a summons on the 30th July, 1975 from the City Civil Court, Calcutta addressed to the Committee on Public Accounts of Lok Sabha represented by its Chairman.

The Speaker observed that as has been the practice of the House, he was asking the Chairman of the Committee on Public Accounts to ignore the summons and not to put in any appearance in the Court.

4. Motion Re: New Programme for Economic Progress—Under Consideration

Discussion on the following motion moved by Shri C. Subramaniam and the Amendments thereto moved on the 31st July, 1975, continued:—

"That this House takes note of the New Programme for Economic Progress announced by the Prime Minister on the 1st July, 1975 and laid on the Table of the House on the 28th July, 1975."

The following Members took part in the debate:-

- (1) Shri L. D. Kotoki
- (2) Shri Ram Hedaoo
- (3) Shri C. M. Stephen
- (4) Dr. Karan Singh
- (5) Shri G. Viswanathan

- (6) Shri Jagannath Rao
- (7) Shri Rajaram Dadasaheb Nimbalkar
- (8) Shri Shrikishan Modi
- (9) Dr. K. L. Rao
- (10) Shri Mohan Dharia
- (11) Shri Chandra Shailani
- (12) Shri Chandulal Chandrakar
- (13) Shrimati Subhadra Joshi
- (14) Shri Vishwanath Pratap Singh
- (15) Shri K. Ramkrishna Reddy
- (16) Shri Ramavatar Shastri
- (17) Shri Dharnidhar Das
- (18) Shri K. Gopal
- (19) Shri Arvinda Bala Pajanor
- (20) Shri Paripoornanand Painuli
- (21) Shri Narain Chand Parashar
- (22) Shri M. Kathamuthu
- (23) Dr. Henry Austin
- (24) Shri Darbara Singh
- (25) Shri Niti Raj Singh Chaudhary
- (26) Shri Syed Ahmed Aga
- (27) Shri Embrahim Sulaiman Sait
- (28) Shri K. Suryanarayana
- (29) Shri Nathu Ram Ahirwar
- (30) Shri K. Mayathevar
- (31) Shri Krishna Chandra Pant
- (32) Shri S. N. Singh
- (83) Shri Md. Jamilurrahman
- (34) Shri M. C. Daga (Speech Unfinished)

The discussin was not concluded.

*5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding fixation of sittings of the House on Tuesday 5th, Wednesday 6th and Thursday 7th August, 1975.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th August, 1975)

S. L. SHAKDHER, Secretary-General.

^{*}Made at 5.38 P.M.

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, August 4, 1975/Sravana 13, 1897 (Saka)

No. 512

11.02 A.M.

1. Obituary References

The Speaker made references to the passing away of (1) Chaudhary Sadhu Ram, who was a sitting Member of Lok Sabha; and (2) Shri Bhagirathi Mahapatra, who was a Member of the Central Legislative Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Papers Laid on the Table

- The following papers were laid on the Table:-
 - (1) A statement (Hindi and English versions) indicating the result of the market loans floated by the Government of India in July, 1975.
 - (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabba:—

Fourth Lok Sabha

(i) Statement No. XXIX-Eleventh Session, 1970.

Fifth Lok Sabha

- (ii) Statement No. XVIII—Eighth Session, 1973.
- (iii) Statement No. XVII-Tenth Session, 1974.
- (iv) Statement No. X-Eleventh Session, 1974.
- (v) Statement No. IX-Twelfth Session, 1974.
- (vi) Statement No. IX-Thirteenth Session, 1975.

ii Messages from Rajya Sabha

Secretary-General reported the following messages from Rajys Sabha:—

(i) That at its sitting held on the 1st August, 1975, Rajya Sabha agreed without any amendment to the Provident Funds (Amendment) Bill, 1975, passed by Lok Sabha on the 31st July, 1975.

- (ii) That at its sitting held on the 1st August, 1975, Rajya Sabha agreed without any amendment to the Agricultural Refinance Corporation (Amendment) Bill, 1975, passed by Lok Sabha on the 31st July, 1975.
- (iii) That at its sitting held on the 1st August, 1975, Rajya Sabha agreed to the amendments made by Lok Sabha on the 30th July, 1975, in the Telegraph Wires (Unlawful Possession) Amendment Bill, 1974.
- (iv) That at its sitting held on the 1st August, 1975, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint one member of Rajya Sabha to the Joint Committee on the constitution (Thirty-second Amendment) Bill, 1973, in the vacancy caused by the retirement of Shri Niren Ghosh from the membership of Rajya Sabha and also communicated the name of Shri Salil Kumar Ganguli, Member of Rajya Sabha, who had been appointed to the said Joint Committee to fill the vacancy.

4. Assent to Bills

Secretary-General laid on the Table following eight Bills passed by the Houses of Parliament during the current session and assented to:—

- (A) The Pondicherry Appropriation (No. 2) Bill, 1975.
- (2) The Nagaland State Legislature (Delegation of Powers) Bill, 1975.
- (Amendment) Bill, 1975.
- (4) The Kerala Legislative Assembly (Extension of Duration) Bill, 1975.
- (5) The Finance (Amendment) Bill, 1975.
 - (6) The Appropriation (No. 3) Bill, 1975.
 - (7) The Appropriation (No. 4) Bill, 1975.
- (8) The Employees' State Insurance (Amendment) Bill, 1975.

5. Report of Committee on Absence of Members

Shri M. R. Sharma presented the Twenty-second Report of the Committee on Absence of Members from the Sittings of the House.

6. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Seventy-third Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-ninth Report on the Indian Oil Corporation Ltd. (Marketing Division).

7. Statement by Minister

Shri Om Mehta made a statement about the case relating to throwing of grenades on the Chief Justice of India on 20th March, 1975.

8. Government Bill—Introduced

The Election Laws (Amendment) Bill, 1975

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed.

The motion was adopted and the Bill was introduced.

9. Motion Re: New Programme for Economic Progress-Adopted

Discussion on the following motion moved by Shri C. Subramaniam and the Amendments thereto moved on the 31st July, 1975, continued:-

"That this House takes note of the New Programme for Economic Progress announced by the Prime Minister on the 1st July, 1975 and laid on the Table of the House on the 28th July, 1975."

The following Members took part in the debate:-

- (1) Shri M. C. Daga $\sqrt{}$
- (2) Pandit D. N. Tiwary
- (3) Shri Sarjoo Pandey
- (4) Shri K. G. Deshmukh
- (5) Dr. G. S. Melkote
- (6) Shri Genda Singh
- (7) Shri Amrit Nahata
- (8) Shri Vayalar Ravi
- (9) Shri P. Ranganath Shenoy
- (10) Shri Arjun Sethi
- (11) Shri Giridhar Gomango
- (12) Shri M. G. Uikey
- (13) Shri Kartik Oraon
- (14) Shri P. K. Ghosh
- (15) Smt. Marjorie Godfrey
- (16) Shri Mohan Swarup
- (17) Sardar Swaran Singh Sokhi
- (18) Shrimati Bhargavi Thankappan
- (19) Shri Anadi Charan Das
- (20) Shri Jambuwant Dhote
- (21) Shri Chiranjib Jha
- (22) Dr. Govind Das Richhariya
- (23) Shri Shyam Sunder Mohapatra
- (24) Smt. Vidyadhar Roza Deshpande
- (25) Shri Keshav Deo Malaviya
- (26) Shri Jagdish Narain Mandal
- (27) Shri Rajdeo Singh

Shri C. Subramaniam replied to the debate.

All the Amendments on the 31st July, 1975 were withdrawn by leave of the House.

The motion was adopted.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th August, 1975) S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, August 5, 1975/Sravana 14, 1897 (Saka)

No. 513

11.01 A.M.

1. Paper Laid on the Table

A copy of the Kerosene (Restriction on Use) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 958 in Gazette of India dated the 2nd August, 1975 was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

2. Government Bills-Passed

(i) The Election Laws (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debate:-

- (1) Shri Mohan Dharia
- (2) Shri Indrajit Gupta
- (3) Shri G. Viswanathan

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

New Clauses 1A to 1D were adopted.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 and 5 were adopted.

Clause 6 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also dopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:-

- (1) Shri Mohan Dharia
- (2) Shri H. R. Gokhale

The motion was adopted and the Bill, as amended, was passed.

(ii) The Indian Coinage (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:-

- (1) Shri C. K. Chandrappan
- (2) Shri K. Mayathevar

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

(jfi) The Public Financial Institutions Laws (Amendment) Bill, 1973, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri C. Subramaniam.

The following Members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Y. S. Mahajan
- (3) Shri Amarnath Vidyalankar
- (4) Shri M. C. Daga 🗸
- (5) Shri K. Suryanarayana

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 58 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Joint Committee, be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

(iv) The Cigarettes (Regulation of Production, Supply and Distribution) Bill, 1975

The motion for consideration of the Bill was moved by Dr. Karan Singh.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri G. Viswanathan
- (3) Shri Chapalendu Bhattacharyyia

- (4) Shri S. M. Banerjee
- (5) Shri K. Gopal
- (6) Maulana Ishaque Sambhali

Dr. Karan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause, consideration was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Karan Singh.

The following Members took part in the debate:-

- (1) Shri C. M. Stephen
- (2) Shri S. M. Banerjee
- (3) Dr. Henry Austin
- (4) Shri Tulsiram Dashrath Kamble
- (5) Dr. Karan Singh

The motion was adopted and the Bill was passed.

(v) The National Cadet Corps (Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Janaki Ballav Patnaik.

The following Members took part in the debate:-

- (1) Shri B. S. Bhaura
- (2) Shri M. C. Daga V
- (3) Smt. Roza Vidyadhar Deshpande

Shri Janaki Ballav Patnaik replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janaki Ballav Patnaik.

The motion was adopted and the Bill, as amended, was passed.

3.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th August, 1975)

S. L. SHAKDHER. Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, August 6, 1975/Sravana 15, 1897 (Saka)

No. 514

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of Notification No. G.S.R. 908 (Hindi and English versions) published in Gazette of India dated the 26th July, 1975, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (2) (a) A copy each of the following Notifications under subsection (3) of section 642 of the Companies Act, 1956:—
 - (i) The Companies (Transfer of Profits to Reserves) Rules, 1975, published in Notification No. G.S.R. 426(E) in Gazette of India dated the 26th July, 1975.
 - (ii) The Companies (Declaration of Dividend out of Reserves) Rules, 1975, published in Notification No. G.S.R. 427(E) in-Gazette of India dated the 26th July, 1975.
 - (b) Two Statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the above Notifications.
- (3) A copy of Notification No. S.O. 344(E) (Hindi and English versions) published in Gazette of India dated the 10th July, 1975 issued under section 10 of the Indian Wireless Telegraphy Act, 1933 extending the Indian Wireless Telegraphy (Possession) Rules, 1965 to the State of Sikkim.
- (4) (i) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. G.S.R. 871 in Gazette of India dated the 12th July, 1975, under sub-section (2) of section 7 of the Employees Provident Funds and Family Pension Fund Act, 1952.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

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(5) A copy of the Industrial Disputes (Central) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 931 in Gazette of India dated the 26th July, 1975, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.

2. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the Twenty-third sitting of the Committee on Absence of Members from the Sittings of the House, held during the current session, were laid on the Table.

3. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period from the 21st July to the 4th August, 1975 (Fourteenth Session):—

- (1) Shri Morarji R. Desai
- (2) Shri M. T. Raju
- (3) Shri Madhu Dandavate
- (4) Shri P. V. G. Raju
- (5) Shri Bibhuti Mishra
- (6) Shri Ram Dhan
- (7) Shri Samar Guha
- (8) Shri Shyamnandan Mishra
- (9) Shri Narendra Singh
- (10) Shri Noorul Huda

Government Bill-Introduced

The Salaries and Alowances of Members of Parliament (Amendment)
Bill, 1975

Government Bills-Passed

(i) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1975

The motion for consideration of the Bill was moved by Shri K. Raghu Ramaiah.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Pandit D. N. Tiwary
- (3) Shri Ramsahai Pandey
- (4) Shri K. Hanumanthaiya
- (5) Shri R. V. Swaminathan
- (6) Shri Mohan Dharia
- (7) Shri Ebrahim Sulaiman Sait
- (8) Shri S. A. Kader

Shri K. Raghu Ramaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Raghu Ramaiah.

The following Members took part in the debate:-

- (1) Shri M. C. Daga
- (2) Dr. Kailas
- (3) Shri Vasant Sathe
- (4) Shri K. Raghu Ramaiah

The motion was adopted and the Bill was passed.

The Customs Tariff Bill, 1974, as reported by Select Committee \
The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:-

- (1) Maulana Ishaque Sambhali
- (2) Shri Aravinda Bala Pajanor

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13 were adopted.

The First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Select Committee, be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:-

- (1) Maulana Ishaque Sambhali
- (2) Shri D. D. Desai
- (3) Shri Chapalendu Bhattacharyyia
- (4) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill was passed.

6. Motion

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Prof. S. Nurul Hasan moved the following motion:-

"That this House do consider the Annual Report of the University Grants Commission for the year 1972-73, laid on the Table of the House on the 9th December, 1974."

The following Members took part in the debate:-

- (1) Shri C. K. Chandrappan
- (2) Shri Sudhakar Pandey
- (3) Shri Shankar Dayal Singh
- (4) Shri Narain Chand Parashar
- (5) Shri G. Viswanathan
- (6) Shri Rudra Pratap Singh
- (7) Shri Bhaoosahaib Dhamankar
- (8) Shri Ramavatar Shastri
- (9) Shri Md. Jamilurrahman
- (10) Shri L. D. Kotoki
- (11) Shri Aravinda Bala Pajanor
- (12) Shri P. Antony Reddi
- (13) Shri P. Ganga Reddy
- (14) Smt. Roza Vidyadhar Deshpande
 - (15) Shri Biswanarayan Shastri
 - (16) Shri Rajdeo Singh
 - (17) Shri B. R. Shukla
 - (18) Shri S. N. Singh

Prof. S. Nurul Hasan replied to the debate.

The discussion was concluded.

6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th August, 1975)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, August 7, 1975/Sravana 16, 1897 (Saka)

No. 515

11.00 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-moving Equipment and Internal Combustion Engines for the year 1973-74, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Gujarat and Dadra and Nagar Haveli Rice (Export) and Paddy (Movement Control) Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 425(E) in Gazette of India dated the 24th July, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Levy of Fees (Customs Documents) Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. S.O. 409(E) in Gazette of India dated the 2nd August, 1975, under section 159 of the Customs Act, 1962.
- (4) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) The Delhi Motor Vehicles (First Amendment) Rules, 1975, published in Notification No. SECE, 3(11)/73-Tpt/4181 in Delhi Gazette dated the 21st March, 1975, together with an explanatory memorandum.
 - (ii) The Delhi Motor Vehicles (Second Amendment) Rules, 1975, published in Notification No. SECE, 3(45)/74-Tpt/4369 in Delhi Gazette dated the 29th March, 1975 together with an explanatory memorandum.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

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- (5) A copy of the publication entitled "Why Emergency" (Hindi version).
- (6) A copy of the Fertiliser (Movement Control) (Third Amendment) Order, 1975 (Hindi and English versions) published it. Notification No. S.O. 392(E) in Gazette of India dated the 28th July, 1975, under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (7) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—
 - (i) Statement No. XVIII—Tenth Session, 1974.
 - (ii) Statement No. XI-Eleventh Session, 1974,
 - (iii) Statement No. X-Twelfth Session, 1974.
 - (iv) Statement No. X-Thirteenth Session, 1975.
- (8) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 925 in Gazette of India dated the 26th July, 1975, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act. 1973.
- (9) A copy of Notification No. G.S.R. 421(E) (English version) and G.S.R. 422(E) (Hindi version) published in Gazette of India dated the 22nd July, 1975 containing corrigendum to the Apprenticeship (Second Amendment) Rules, 1975, under subsection (3) of section 37 of the Apprentices Act, 1961.

2. Messages from Rajya Sabha

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Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 6th August, 1975, Rajya Sabha, agreed without any amendment to the Election Laws (Amendment) Bill, 1975, passed by Lok Sabha on the 5th August, 1975.
- (ii) That at its sitting held on the 6th August, 1975, Rajya Sabha agreed without any amendment to the Indian Coinage (Amendment) Bill, 1975, passed by Lok Sabha on the 5th August, 1975.

3. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and Eightieth Report of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Defence Services) and (Posts and Telegraphs) for the year, 1973-74.

4. Report of Railway Convention Committee

Shri B. S. Murthy presented the Tenth Report of the Railway Convention Committee on Action Taken by Government on the recommendations contained in their Sixth Report.

5. Government Bill-Introduced.

The Constitution (Fortieth Amendment) Bill, 1975.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed.

The motion was adopted and the Bill was introduced.

6. Government Bill-Passed

The Constitution (Fortieth Amendment) Bill, 1975.

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debate:-

- (1) Shri Bhogendra Jha'
- (2) Shri P. Ranganath Shenoy
- (3) Shri Sher Singh ~

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- (4) Shri Aravinda Bala Pajanor
- (5) Shri Mohan Dharia
- (6) Shri Indrajit Gupta
- (7) Shri Ebrahim Sulaiman Sait

Shri H. R. Gokhale replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 335; Noes nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clauses 2 and 3, the House divided, Ayes 334, when so in the control of the contr

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Two amendments to Clause 4 were adopted.

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On the motion for adoption of Clause 4, as amended, the House divided, Ayes 333; Noes nil.

Clause 4, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 5, the House divided, Ayes 333, Noes nil.

Clause 5 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, as amended, was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

On the motion the House divided, Ayes 336; Noes nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

(Lok Sabha adjourned sine die at 1.50 P.M.)

S. L. SHAKDHER, Secretary-General.

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